

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01004/2019

Dated Tuesday the 30th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

A.Savithiri,
No. 77/11, East Colony, ICF,
Chennai 600038.Applicant

By Advocate M/s. S. Ilamvaludhi

Vs

- 1.Union of India rep by,
its General Secretary,
Indian Railways, Integral Coach Factory (ICF),
Chennai 600038.

- 2.The Assistant Personnel Officer (Recruitment),
Indian Railways, Integral Coach Factory (ICF),
Chennai 600038.

- 3.B.Kanchana @ Kaviya,
D/o. K. Babu,
No. 30, Kailasakiri Road, Mettupalayam,
Vaniyambadi 635754.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records connected with proceedings issued in No. PB/Sett/839674/AS dated 29.06.2019 passed by the 2nd respondent and quash the same and consequently direct the respondents to disburse the pension and other pensionary benefits to the applicant and pass any other appropriate order or relief which this Hon'ble Tribunal deems fit and proper."

2. It is submitted that the applicant had made a representation dt. 03.06.2019 as Annexure A4 which was not properly considered by the competent authority and they have passed a cryptic order dt. 29.06.2019 rejecting the applicant's claim without giving valid reasons for the same. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to reconsider the representation on the basis of the facts and the relevant rules within a time limit to be stipulated by the Tribunal.

3. Mr. P. Srinivasan, Standing Counsel takes notice for the official respondents.

4. Keeping in view the limited submission and without going into the merits of the case, **we deem it appropriate to direct the competent authority to reconsider the representation of the applicant dt. 03.06.2019 on the basis of the facts and the relevant rules on the subject and pass a reasoned and**

speaking order within a period of four months from the date of receipt of a copy of the order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

30.07.2019

SKSI